

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 624  
193/66/ND/2022**

**IN THE MATTER OF:**

**M/s. Eden Solar Rajdhani Pvt. Ltd.**

**...APPLICANT**

**Section**

**U/s 66 of Comp. Act, 2013**

**Order delivered on 05.12.2022  
(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**


**:PCA Abhishek Nahta**

**ORDER**

Mr. Abhishek Nahta appeared on behalf of Applicant and submitted that in compliance with the order dated 18.10.2022, the Applicant has filed three separate affidavits on 29.10.2022, 23.11.2022 and 02.12.2022. The Affidavit dated 02.12.2022 is with respect to the tax liability and the payment for tax dues which is not on record. The Applicant is directed to take necessary steps to upload the said affidavit within 3 days. Subject to the above, issue notice to RoC, RD and the Creditors. Applicant is further directed to publish the notice in two newspapers, i.e. Business Standard Hindi and English and file affidavit of service and proof of service within 4 weeks. List this matter on **10.04.2023**.



**(Rahul Bhatnagar)  
Member (T)**



**(Bachu Venkat Balram Das)  
Member (J)**